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(A) OA 207/94

Serial No. of Order	Date of Order	Order with Signature
19.11.99.		<p>It is submitted by Mr. Ashok Mohanty learned counsel for the petitioner that in this case, the applicant who is an IPS Officer of Orissa cadre had prayed for getting the benefit of the Judgment in TA No. 75/1986 and for his appointment to the Senior Time scale of pay from 4th July, 1972 to 30th January, 1973 and to declare him senior over Respondents 3 to 5. It is submitted by learned counsel for the petitioner that in the meantime applicant has been promoted to the rank of IG and therefore, he does not want to press this OA. It is, therefore, prayed that he may be permitted to withdraw the OA with leave to file a fresh application in case his case is not considered for further promotion to the rank of Addl. DG. We have heard Mr. K.C. Mohanty, learned Government Advocate and Mr. Akhaya Ku. Mishra, learned Addl. Standing counsel for the Union of India. In view of the submission made by learned counsel for the petitioner, the Original Application is disposed of as not being pressed with leave to the petitioner to file a fresh application if he is so advised. No costs.</p> <p style="text-align: right;">John 1999 Vice-Chairman Member (Judicial)</p>